# दिल्ली विधान सभा

## समाचार भाग-1

( कार्यवाही का संक्षिप्त अभिलेख) सोमवार,15 अप्रैल,2002/चैत्र 25,1924 ( शक)

### संख्या:80

1. 2.10 बजे माननीय उपाध्यक्ष पीठासीन हुईं । सदस्यों द्वारा नारेबाजी किये जाने के परिणामस्वरूप सदन में शोर-शराबा ।

2.20 बजे सदन 10 मिनट के लिये स्थगित हुआ ।

2.32 बजे सदन पुनः समवेत हुआ ।
विपक्षी सदस्य लगातार नारेबाजी करते रहे और अध्यक्ष के
अनुरोध के बावजूद भी अपने आसनों पर नहीं बैठे । अध्यक्ष ने
निम्नलिखित सदस्यों को इंगित करते हुए उन्हें पूरे दिन के
लिये सदन से बाहर जाने के लिये कहा :-

1. डॉ. जगदीश मुखी

2. श्री हरशरण सिंह बल्ली

3. श्री राम भंज

4. डॉ. हर्षवर्द्धन

5. श्री नन्द किशोर गर्ग

6. श्री जय भगवान अग्रवाल

7. श्री पूरन चन्द योगी

8. श्री नरेश गौड़

9. श्री साहब सिंह चौहान

10. श्री मोहन सिंह बिष्ट

11. श्री अविनाश साहनी

12. श्री रविन्द्र नाथ बंसल

13. श्री सुशील चौधरी

14. श्री ब्रहम सिंह तंवर

2.33 बजे सदन 5 मिनट के लिये स्थगित हुआ |

2.38 बजे सदन पुनः समवेत हुआ ।
ध्यानाकर्षण प्रस्ताव की सूचना पर व्यवस्था : अध्यक्ष ने सदन
के सूचित किया कि उन्हें लोक सभा में विपक्ष की नेता श्रीमती
सोनिया गांधी के कथित वक्तव्य पर डॉ. जगदीश मुखी से एक
ध्यानाकर्षण प्रस्ताव की सूचना प्राप्त हुई है,तथापि, चूंकि यह
मामला दिल्ली सरकार से संबंधित नहीं है,अतः सूचना को
स्वीकृति नहीं दी गई ।

2.43बजे प्रश्न काल : तारांकित प्रश्न संख्या 227 पूछा गया और उसका मौखिक उत्तर दिया गया। तारांकित प्रश्न संख्या-228 से 246 तथा अतारांकित प्रश्न संख्या-100 से 112 के उत्तर सदन पटल पर रखे गये।

# 3.0 #बजे विशेष उल्लेख (नियम 287):

निम्नलिखित सदस्यों ने नियम-287 के अंतर्गत विशेष उल्लेख के मामले उठाये:-

- 1. चौ. शीश पाल
- 2. श्री वीर सिंह
- 3.श्री अमरीश सिंह गौत्म
- 4. श्री सुरेन्द्र कुमार
- 5. डॉ.( श्रीमती) किरण वालिया

# 3. 3.14 बजे विधेयकों का पुर:स्थापन

- (क) डॉ.ए.के.वालिया, स्वास्थ्य, शहरी विकास एवं भूमि एवं भवन मंत्री ने सदन की अनुमित मिलने के बाद दिल्ली नगर निगम संशोधन विधेयक, 2002 2002 का विधेयक संख्या-6 को सदन में पुरःस्थापित किया।
- (ख) श्री महेन्द्र सिंह साथी, वित्त मंत्री ने सदन की अनुमित मिलने के बाद दिल्ली बिक्री कर संशोधन विधेयक, 2002 2002 का विधेयक संख्या-7 को सदन में पुर:स्थापित किया

### 4. 3.15 बजे विधेयक पर विचार एवं पारित करना

श्री महेन्द्र सिंह साथी,वित्त मंत्री ने प्रस्ताव किया कि दिल्ली वस्तु प्रयोग अधिकार बिक्री कर विधेयक,2001 2002 का विधेयक संख्या-4 पर विचार किया जाये ।

प्रस्ताव को मतदान के लिये रखा गया और स्वीकार किया गया

विधेयक पर खण्डवार विचार किया गया :- निम्नलिखित संशोधन प्रस्तृत किये गये :-

(1) श्री भीष्म शर्मा /श्री अरविन्दर सिंह लवली/श्री तरविन्दर सिंह मारवाह,श्री मुकेश शर्मा,कुंवर करण सिंह द्वारा दिये गये संशोधन श्री अरविन्दर सिंह लवली ने प्रस्तुत किया कि-

In section 2(g) the definition of Govt. be

substituted as "Govt. means the Govt. of NCT of Delhi" instead of "Lt. Governor of Delhi referred in article 239 AA of the Constitution.

वित्त मंत्री ने सदस्य से अपना संशोधन वापस लेने का अनुरोध किया । श्री अरविन्दर सिंह लवली ने सदन की अनुमति से संशोधन वापस लिया ।

(2) खण्ड-4 में श्री मुकेश शर्मा द्वारा दिया गया संशोधन श्री अरविन्दर सिंह लवली ने प्रस्तुत किया :

Provided also that where in respect of any goods or class of goods the Government is of the opinion that it is expedient in the public interest so to do, it may, by notification in the official gazette, direct that no tax shall be payable under this Act in respect of such goods or class of goods, subject to such restrictions and conditions as may be specified in the notification

वित्त मंत्री ने संशोधन पर सहमति प्रकट की । संशोधन सदन की अनुमति से स्वीकार किया गया ।

(3) खण्ड-4,खण्ड-5(1)(ए), खण्ड-5(1)(बी), खण्ड-5(1) के परन्तुक खण्ड-7(6) में श्री मुकेश शर्मा द्वारा दिया गया संशोधन श्री अरिवन्दर सिंह लवली ने प्रस्तुत कियाः कि जहां कहीं भी एक लाख आये उसके बजाये 4 लाख पढ़ा जाये।

वित्त मंत्री ने संशोधन पर सहमित प्रकट की । संशोधन सदन की अनुमित से स्वीकार किया गया । (4) खण्ड-5(1)(ए) में श्री मुकेश शर्मा द्वारा दिया गया संशोधन श्री अरविन्दर सिंह लवली ने प्रस्तुत किया: कि 31 मार्च,2001 को 31 अप्रैल,2002 पढ़ा जाये ।

वित्त मंत्री ने संशोधन पर सहमति प्रकट की । संशोधन सदन की अनुमति से स्वीकार किया गया

(4) खण्ड-5(1)(बी) में श्री मुकेश शर्मा द्वारा दिया गया संशोधन श्री अरविन्दर सिंह लवली ने प्रस्तुत किया: कि 1 अप्रैल,2001 को 1 अप्रैल,2002 पढ़ा जाये ।

वित्त मंत्री ने संशोधन पर सहमति प्रकट की । संशोधन सदन की अनुमति से स्वीकार किया गया (5) खण्ड-5(1) के परन्तुक में श्री मुकेश शर्मा द्वारा दिया गया संशोधन श्री अरविन्दर सिंह लवली ने प्रस्तुत कियाः कि 1 अप्रैल,2001 को 1 अप्रैल,2002 पढ़ा जाये । वित्त मंत्री ने संशोधन पर सहमति प्रकट की । संशोधन सदन की अनुमति से स्वीकार किया गया

(6) खण्ड-8 में श्री मुकेश शर्मा द्वारा दिया गया संशोधन श्री अरविन्दर सिंह लवली ने प्रस्तुत किया :- Add proviso to Sub-clause 3 to clause 8 as, Provided that the Commissioner or any other authorized officer may allow payment of arrears of tax in instalments as prescribed.

वित्त मंत्री ने संशोधन पर सहमित प्रकट की और कहािक आयुक्त किश्तों में भुगतान की वसूली स्वीकृत करेंगे । वित्त मंत्री द्वारा स्वीकृत संशोधन सदन की अनुमित से स्वीकार किया गया ।

(7) खण्ड-15 में श्री मुकेश शर्मा द्वारा दिया गया संशोधन श्री अरविन्दर सिंह लवली ने प्रस्तुत किया :- that a new clause be inserted after clause 15 as follows-Poer to exempt- the Government shall be empowered to exempt tax on right to use any goods by notification in the Official Gazette.

वित्त मंत्री ने संशोधन पर सहमति प्रकट की । संशोधन को सदन की सहमति के बाद स्वीकार किया गया । ,वित्त मंत्री ने प्रस्ताव किया कि दिल्ली वस्तु प्रयोग अधिकार बिक्री कर विधेयक,2001 (2002 का विधेयक संख्या-4) पर विचार किया जाये ।

प्रस्ताव को मतदान के लिये रखा गया और स्वीकार किया गया

## 5. 3.33 बजे अल्पकालिक चर्चा :

श्रीमती किरण चौघरी : श्री अरविन्दर सिंह लवली :

> राष्ट्रीय राजधानी क्षेत्र दिल्ली में नगर निगम व सरकारी अस्पतालों की दयनीय स्थिति और रोगियों व जनता की दुर्दशा से उत्पन्न स्थिति पर अल्पकालिक चर्चा प्रारम्भ की।

निम्नलिखित सदस्यों ने चर्चा में भाग लिया :-1. श्री शादी राम

4.00 बजे सदन जलपान अवकाश के लिये स्थगित हुआ।

4.3**7 बजे सदन पुनः समवेत हुआ।** अल्पकालिक चर्चा जारी:-

- 2. श्रीमती मीरा भारद्वाज
- 3. श्रीमती किरण वालिया
- 4. श्री चरण सिंह कंडेरा
- 5. श्री नसीब सिंह

P.

- 6. श्री अमरीश सिंह गौतम
- 7. श्री वीर सिंह

स्वास्थ्य मंत्री ने चर्चा का उत्तर दिया ।

5.46 बजे सदन 16 अप्रैल,2002 को अपराह्न 2.00 बजे तक के लिये स्थिगत हुआ ।

दिल्ली, 15 अप्रैल,2002 एस.के.शर्मा सचिव

### DELHI LEGISLATIVE ASSEMBLY

### **BULLETIN PART - I**

(Brief record of proceedings)

## Monday, 15th April, 2002/ Chaitra 25, 1924 (Saka)

No.80

#### 1 2.10 Hon'ble Deputy Speaker in Chair.

PM Pandemonium in the House due to slogan shouting by Members.

#### 2.20 House adjourned for ten minutes.

#### 2.32 House reassembled.

Members of the Opposition continued to raise slogans and in spite of Chair's request refused to resume their seat. Chair named the following Members and asked them to withdraw from the House for the day:

- 1. Dr. Jagdish Mukhi
- 2. Shri Harsharan Singh Balli
- 3. Shri Ram Bhaj
- 4. Dr. Harsh Vardhan
- 5. Shri Nand Kishore Garg
- 6. Shri Jai Bhagwan Aggarwal
- 7. Shri Puran Chand Yogi
- 8. Shri Naresh Gaur
- 9. Shri Sahab Singh Chauhan
- 10. Shri Mohan Singh Bisht
- 11. Shri Avinash Sahney
- 12. Shri Ravindra Bansal
- 13. Shri Sushil Chaudhry
- 14. Shri Brahm Singh Tanwar

#### 2.33 House adjourned for five minutes.

#### 2.38 House reassembled.

Ruling on notice of Calling Attention Motion: Chair informed the House that a notice of Calling Attention Motion had been received from Dr. Jagdish Mukhi regarding a statement by the Leader of Opposition in the Lok Sabha and other Congress Leaders casting aspersions on the Prime Minister. However, the Chair ruled that as the subject matter did not concern the Government or Delhi Assembly, the same has been disallowed.

2.43

#### PM Question Hour:

Starred Question 227 was asked and replied.

Replies to Starred Questions 228-246 and Unstarred Questions 100-112 were laid on the Table.

#### 2 3.04 Special Mention (Rule 287):

PM The following Members raised matters under Rule 287:

- L. Ch. Shishpal
- 2. Shri Veer Singh

- 3. Shri Amrish Singh Gautam
- Shri Surender Kumar
- 5. Dr. (Smt) Kiran Walia

#### 3.14 PM

Introduction of Bills:

- 1. The Minister of Health, with the leave of the House, introduced, 'The Delhi Municipal Corporation (Amendment) Bill, 2002, (Bill No.6 of 2002).
- 2. The Minister of Finance, with the leave of the House, introduced, 'The Delhi Sales Tax (Amendment) Bill, 2002' (Bill No.7 of 2002).

# 3.15 Consideration and Passing of Bills:

PM The Minister of Finance moved that 'The Delhi Sales Tax on right to use Goods Bill, 2001 (Bill No.4 of 2002) be considered. The Motion having been adopted, the Bill was considered clause-wise. The following amendments were moved.

1. Amendment of Shri Arvinder Singh Lovely, Shri Bheeshm Sharma, Shri Mukesh Sharma, Shri Kanwar Karan Singh was moved by Shri Arvinder Singh Lovely, that in section 2(g) of the Bill the definition of 'Government' be substituted as 'Government means the Government of NCT of Delhi' instead of 'Lt. Governor of Delhi referred in Article 239AA of the Constitution.'

The Minister of Finance explained the position and requested the Member to withdraw the amendment. Shri Arvinder Singh Lovely withdrew the amendment with the leave of the House.

2. Amendment of Shri Mukesh Sharma in Clause 4 was moved by Shri Arvinder Singh Lovely: "Add proviso:

'Provided also that where in respect of any goods or class of goods, the Government is of the opinion that it is expedient in the public interest so to do, it may, by notification in the official gazette, direct that no tax shall be payable under this Act in respect of such goods or class of goods, subject to such restrictions and conditions as may be specified in the notification.'

The Minister of Finance agreed to the amendment.

The amendment was put to vote and passed.

3. Amendment of Shri Mukesh Sharma in Clause 4, Clause 5(1), Clause 5(2), Clause 5(2) proviso, Clause 5(3) and Clause 7(6) was moved by Shri Arvinder Singh Lovely that the words 'one Lakh' wherever it occurs may be substituted by '4 Lakh'.

The Minister of Finance agreed to the amendment.

The amendment was put to vote and passed.

4. Shri Arvinder Singh Lovely moved amendment of Shri Mukesh Sharma in Clause 5(1) (a): "The words '31st day of the March, 2001' be substituted by the words '31st day of March, 2002".

The Minister of Finance agreed to the amendment.

The amendment was put to vote and passed.

5. Amendment of Shri Mukesh Sharma in Clause 5(1)(b) was moved by Shri Arvinder Singh Lovely: "That the words '1st day of April, 2001' be substituted by the words '1st day of April, 2002.'

The Minister of Finance agreed to the amendment. The amendment was passed with the leave of the House.

6. Amendment of Shri Mukesh Sharma in Clause 5(1) proviso was moved by Shri Arvinder Singh Lovely: "That the words '1st day of April, 2001' be substituted by the words '1st day of April, 2002.'

The Minister of Finance agreed to the amendment.

The amendment was passed with the leave of the House.

7. Amendment of Shri Mukesh Sharma in Clause 8 was moved by Shri Arvinder Singh Lovely: "Add proviso to sub-clause 3 to Clause 8 as. 'provided that the Commissioner or any other authorized officer may allow payment of arrears of tax in installments as prescribed."

The Minister of Finance agreed to the amendment to the extent that the Commissioner alone may allow payment in installments.

The amendment as agreed to by the Minister was put to vote and adopted.

7. Amendment of Shri Mukesh Sharma in Clause 15 was moved by Shri Arvinder Singh Lovely: "that a new Clause be inserted after Clause 15 as follows-

'Power to exempt: the Government shall be empowered to exempt tax on right to use any goods by notification in the Official Gazette.'

The Minister of Finance agreed to the amendment.

The amendment was passed with the leave of the House.

The Minister of Finance moved that 'The Delhi Sales Tax on right to use Goods Bill, 2001 (Bill No.4 of 2002) as amended by the House be passed. The Motion was put to vote and adopted.

#### 5 3.33 Short Duration Discussion:

- PM Shri Arvinder Singh Lovely initiated discussion on the pathetic state of MCD and Government Hospitals in the Capital and plight of patients and public. The following Members participated:
  - 1. Shri Shadi Ram
- 4.00 House adjourned for tea-break

PM

3

4.39 House reassembled.

PM

(Debate on short duration discussion continued.)

- 3. Srnt. Meera Bhardwaj
- 3. Dr. (Smt) Kiran Walia 4. Shri Charan Singh Kandera
- Shri Naseeb SinghShri Amrish Singh Gautam
- 3. Shri Veer Singh

The Minister of Health and Urban Development replied to the Debate.

The House was adjourned up to 2.00 PM of 16th April, 2002 5.46

PM

DELHI 15th April, 2002 SK SHARMA SECRETARY